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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



**IA 251 of 2017 in TP No. 26/397-398/NCLT/AHM/2016 (New)  
CP No. 46/397-398/CLB/MB/2012 (Old)**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018**

Name of the Company: Radhakishan B. Ruchanadani  
V/s.  
Beecceelene Textile Mills Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CS MANOJ HURKAT	PCS	R-1 to R-5	
2.	DHIREN R DAVE	PCS	Petitioner	

**ORDER**

Learned PCS Mr. Dhiren Dave present for Applicant. Learned PCS Mr. Manoj Hurkut present for Respondent in IA 251/2017.

Respondent PCS made a statement that they have already appointed Government approved Valuer to assess the value of the Immovable properties and they will hand over the detailed report to the independent valuer appointed by this Tribunal.

Respondent PCS also made statement that they will give access to the Government approved valuer opted by the petitioner. In case of the communication from the Government approved valuer.

List the matter on 13.02.2018 for the report of Independent Valuer.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**